

**GOVERNMENT OF INDIA
DRINKING WATER AND SANITATION
LOK SABHA**

UNSTARRED QUESTION NO:224
ANSWERED ON:05.12.2013
PRIVATE BOREWELLS
Ajay Kumar SHRI

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the Government proposes to regularize the indiscriminate usage of private borewells;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI)

(a) & (b) As reported by Ministry of Water Resources, Govt. of India, Regulation and control on ground water extraction is being carried out by Central Ground Water Authority (CGWA), constituted under Section 3 (3) of the Environment (Protection) Act, (1986) for the purpose of regulating, controlling and managing the ground water resources of the country. CGWA has notified 162 blocks/talukas/areas for regulation of ground water development in the country in which construction of new tube well is banned and permission is accorded only for drinking water purpose by authorized officers. However, to regulate the ground water withdrawal by industries, they are required to take 'No Objection Certificate' for withdrawal of ground water as per the conditions laid in guidelines of CGWA. A Model Bill has also been circulated to all the States/UTs to enable them to enact ground water legislation for its regulation and development.

(c) In view of the reply above, question doesn't arise.